

@ITEM NO.19

COURT NO.8 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
14837/2016

(Arising out of impugned final judgment and order dated 10/05/2016
in Application No. 19590/2015 passed by the High Court of
Judicature at Allahabad)

BHAIYA LAL AND ORS.

Petitioner(s)

VERSUS

STATE OF U.P AND ANR.

Respondent(s)

(With appln. (s) for c/delay in filing SLP)

Date : 16/09/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Pramod Swarup, Sr. Adv.

Mr. Aum Mangalasserry, Adv.

Ms. Sushma Verma, Adv.

Mr. Praveen Swarup, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

In the meanwhile, the effect and operation of the
impugned order shall remain stayed.

During the pendency of this appeal, there shall also be
stay of the arrest warrant against the petitioners.

(S. K. RAKHEJA)

COURT MASTER (MALA KUMARI SHARMA)

COURT MASTER